OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (SOUTH-WEST), DWARKA COURTS, NEW DELHI

PUBLIC NOTICE

Sealed quotations are invited from interested parties/contractors to offer their rates towards the purchase of waste paper, old newspapers, magazine, raddi etc from Dwarka District Court Complex, Delhi. Quotations in sealed envelope should be put in latest by 03:00 p.m. on 14.08.2025 in the sealed box placed in the Care Taking Branch, Room No. 104A, first floor, Dwarka Court, Delhi quoting per kg. rate towards purchase of waste paper, newspapers, magazine, raddi etc. as mentioned above.

The applicants would be required to attach a Demand Draft/Pay Order of Rs. 5000/- (Rupees five thousand only) (refundable) in favour of "Principal District & Sessions Judge, (South-West) Delhi" alongwith their quotation and in absence thereof, the quotation shall not be considered. The demand draft/Pay Order will be returned back to unsuccessful applicants immediately and to the successful applicant, after depositing the security amount. The contract shall be awarded for two years starting from the day of execution of agreement.

In this regard, terms & conditions and any other information can be obtained from Care Taking Branch, Room No. 104A, Dwarka Court, Delhi and can also be viewed/checked on official website www.delhidistrictcourts.nic.in.

Sealed quotations will be opened on 19.08.2025 at 4:00 p.m. in Conference room, Seventh floor at Dwarka Court, Delhi.

> (Raj Kjumar) Chairman, Condemnation Board, O/o Ld. Principal District & Sessions Judge South-West, Dwarka Court, New Delhi

27691-2771

Dated 01.08.25

Copy forwarded for information and compliance to:-

The PS to Ld. Principal District & Sessions Judge, South-West, Dwarka 1. Courts, New Delhi.

The Incharge(s), Computer Branch of all the District Court Complexs in Delhi/New Delhi with the request to upload the Auction Notice alongwith Terms & Conditions on their respective website of District Court.

Branch Incharge(s), Caretaking Branch, Central, West, South, South-East, 3. Shahdara, North-East, East, South-West, North West and North, RACC, Delhi with the request to paste the auction notice on the notice boards of their respective court complexes.

In-charge, Nazarat Branch, Dwarka Court Complex with the request to direct the concerned process server to paste copies of the auction notice on the 4. conspicuous places at Mayapuri Scrap Market.

TERMS & CONDITIONS IN RESPECT OF SALE OF WASTE/OLD NEWSPAPER, MAGAZINE, RADDI ETC FROM DWARKA COURT COMPLEX, DELHI

- 1. That the contractor shall remove all the waste old/newspapers, magazine, raddi etc. from Dwarka Court Complex, Delhi immediately after the call from the office, both by verbal or written.
- 2. That the contractor shall make his own arrangements for bags, boxes, vehicles and labour etc. that may be required for such removal.
- 3. That the contractor shall get the weight of the waste material newspapers, magazine, raddi etc. from the Government authorized DHARAMKANTA/Weighing machine in presence of official Care Taking Branch, Dwarka Court Complex and deposit the full amount as per the rate in the Care Taking Branch, Room No. 104A, Dwarka Court Complex, Delhi. The expenditure about the weighing will be borne by the contractor. The Care Taking Branch shall deposit the amount received from the contractor in lieu of sale of waste/old newspaper, raddi etc. in the Cash Branch, Dwarka Court, Delhi.
- 4. That the contractor will give an undertaking that he will use the waste paper for recycling purpose only.
- 5. That on default to pay the amount, the contractor shall pay penalty of Rs. 500/- (Rupees Five Hundred Only) per day, in cash.
- 6. That in the absence of the lifting/removal of the waste/old newspapers, magazine, raddi etc. from Dwarka Court Complex by the contractor, the labour charge i.e. Rs. 1000/- for that day will be charged by the Care Taking Branch, Dwarka Court Complex from the contractor and concerned office shall have the right to clear the waste/old newspapers, magazine, raddi etc. at the risk/cost of the contractor.
- 7. That all bags, boxes, trolleys, vehicles, labour etc. required to remove the waste newspapers, magazine, raddi etc. from Dwarka Court Complex shall be engaged by the contractor at his own cost & expenses and he will not be allowed to do sorting of waste in the premises of Dwarka Court Complex, Delhi.
- 8. That the waste/old newspapers, magazine, raddi etc. from Dwarka Court Complex shall be taken by the contractor on "as is where is basis".
- 9. That the contract is a rate contract and no guarantee can be given as to the quantity of waste papers, which will be available during the period of contract.
- 10. That the security amount of Rs.10,000/- (Rupees Ten Thousand Only) in the form of a Demand Draft is deposited by the contractor to the Care Taking Branch, Dwarka Court, Delhi for the due and faithful performance of all the obligations under the present contract.
- That the Security deposited by the Contractor will be interest free.
- 12. That in the event of the contractor committing a breach of any terms or conditions of the contract, the office shall in addition to the other rights and powers, is empowered to cancel/terminate the contract forthwith by giving 15 days notice in writing to contractor and forfeit the sum of Rs. 10,000/- (Rupees Ten Thousand Only) deposited as Security and shall in addition recover the loss occasioned by such breach. The security deposit will be returned to the contractor after completion of the contract as per rules and after settlement of all dues and outstanding amount, if any against him.
- 13. That notwithstanding anything aforementioned, it shall be lawful for the office to terminate this contract at any time by giving one calendar month notice in writing (without assigning any reason) to contractor, while the contractor shall be entitled to terminate this contract by giving two calendar month notice in writing to the office but not before expiry of four months period from issuance of contract.
- 14. That the contractor shall make the payment/penalty which will be imposed by the office for all damages which may be caused to any property of the office by any act/default of the contractor, his agents or servants.

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- 15. That the contractor shall strictly abide by the security instructions/requirement (both written and verbal) communicated to him officially by this office during the term of the contract. The contractor will have to submit the identity proof/photograph of the agents/labourers appointed to take and remove the waste/waste paper/material. The cost of verification of antecedents of contractor and its agents or labours shall be borne by the contractor himself and the same will be got verified by the Police concerned.
- 16. That the contractor shall not, without the previous consent of this office assign or subject or let out any part of work of this contract or any part thereof or any right to payment there under, or associate or entrust any other person or persons with him for the purpose of performance thereof.
- 17. That all disputes, differences and questions arising out of or in any way touching or concerning this agreement or subject matter thereof or the representative rights, duties or liability of the parties shall be referred to the sole arbitration of the Ld. Principal District & Sessions Judge, Dwarka Court or any other person nominated by him. The Arbitration shall be in accordance with the Arbitration and Conciliation Act, 1996. The arbitrator shall be entitled to enlarge the time pr arbitration with consent of the parties. No part of the agreement shall be suspended on the ground of pending arbitration proceedings.
- 18. All disputes between the parties shall be subjected to the jurisdiction of Delhi Courts only.
- 19. This contract is awarded for Two years starting from the day of execution of agreement and same may be extended after the period of two years on the basis of performance of contractor subject to the approval of the Competent Authority/HOD.

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